

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).25833/2013

(From the judgement and order dated 04/07/2013 in WP No.2637/2012,NOM No.140/2013 of The HIGH COURT OF BOMBAY)

NAVJEEVAN RAHIVASI SRA CHS LTD.& ORS. Petitioner(s)

VERSUS

SLUM REHABILITATION AUTHORITY & ORS. Respondent(s)

(With appln(s) for exemption from filing C/copy as well as plain copy of the impugned order and with prayer for interim relief and office report)

WITH SLP(C) NO. 28 of 2014

(With appln. for exemption from filing C/C of the impugned judgment and exemption from filing OT and with prayer for interim relief)

SLP(C) NO. 31 of 2014

(With appln. for exemption from filing C/C of the impugned judgment and exemption from filing OT and with prayer for interim relief)

Date: 13/01/2014 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Mr. Sanjay Parikh, Adv.
Mr. Tushar Kochale, Adv.
Mr. A.N. Singh, Adv.
Ms. Bushra Parveen, Adv.
Mr. Pukhrambam Ramesh Kumar, Adv.

For Respondent(s)
R-4 in SLP 25833 Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. S.G. Surana, Adv.
Mr. S. Birla, Adv.
Mr. S.C. Birla, Adv.

R-4 in SLP 28/2014 Mr. Pallav Shishodia, Sr. Adv.
Mr. S.G. Surana, Adv.
Mr. S.C. Birla, Adv.

Mr. Chirag M.Shroff ,Adv

Mr. Uday B.Dube ,Adv

Ms. Aparna Bhat ,Adv

UPON hearing counsel the Court made the following

O R D E R

We have heard Mr. Sanjay Parikh, learned counsel for the petitioners in SLP (C) Nos. 25833 of 2013 and 31 of 2014 and Mr. Pukhrambah Ramesh Kumar, learned counsel for the petitioners in SLP (C) No. 28 of 2014, Dr. Abhishek Manu Singhvi, learned senior counsel

for the respondent No. 4 - M/s. Housing Development and Infrastructure Ltd. (for short "M/s. HDIL") in SLP (C) No. 25833 of 2013 and Mr. Pallav Shishodia, learned senior counsel for the respondent No. 4 - M/s. HDIL in S.L.P. (C) No. 28 of 2014.

2. On behalf of respondent No. 4 - M/s. HDIL, before the High Court, a statement was made that if the said respondent does not succeed in getting the order of High Power Committee (for short "HPC") passed on 2.7.2013 quashed, it will allot tenements to the petitioners-slum dwellers in SLP (C) No. 25833 of 2013. The same statement is reiterated today by the respondent No. 4 - M/s. HDIL before us.

3. Having regard to the subject matter of the dispute and controversy raised in the special leave petitions, we are satisfied that the following order shall meet the ends of justice.

(i) The High Court shall hear and decide W.P.(OS) No. 2499 of 2013, titled as "M/s. Housing Development and Infrastructure Ltd. and another vs. State of Maharashtra and others" as expeditiously as may be possible and preferably within six months from today.

(ii) In case the above writ petition filed by the respondent No. 4 - M/s. HDIL is dismissed by the High Court and the order of the HPC dated 2.7.2013 stands as it is, the respondent No. 4 - M/s. HDIL shall allot tenements to eligible slum dwellers who are petitioners in SLP (C) No. 25833 of 2013 as early as possible and in no case, later than one month from the date of decision of the High Court.

(iii) The tenements shall be allotted to the petitioners in SLP (C) No. 25833 of 2013 in building Nos. 2A and 3A and if there is any short-fall in those buildings, the remaining eligible slum dwellers shall be allotted in the cluster of buildings which is being constructed by the respondent No. 4 -M/s. HDIL in the same area.

4. We order accordingly, Special leave petitions are disposed of as above.

|(Pardeep Kumar)
|AR-cum-PS

|(Renu Diwan)
|Court Master

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